

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

RECORD OF PROCEEDINGS

Coram : Dr. Pramod Deo, Chairman,
Shri Bhanu Bhushan, Member and
Shri R. Krishnamoorthy, Member
Shri S. Jayaraman, Member

Petition No. : 117/2008

Petitioner : NRLDC

Respondents : UPPCL, PDD (J&K), RRVPNL, HVPNL, PSEB, DTL,
HPSEB, Transco of Uttaranchal, Electricity Deptt. of UT
Chandigarh

Subject : Maintaining grid security of the entire North-East-West
(NEW) grid by curbing overdrawals and effecting proper load
management by NR constituents.

Date of Hearing : 18.11.2008

Present : Shri V. K. Agarwal, GM, NRLDC, Shri S. R. Narsimhan,
NRLDC, Shri Rajiv Porwal, NRLDC, Shri Alok Kumar,
NRLDC, Shri K. K. Arya, NRPC, Shri S. P. Gupta, UPPCL,
Shri Sanjay Arora, HVPNL

The petition has been filed for directions to the respondents to refrain from overdrawals at low frequencies in the interest of grid security and safety.

2. The representative of the petitioner submitted that frequency profile of the entire North, North-East, East and West (NEW grid) had undergone sharp deterioration since September 2008 as noticed from the summary of frequency profile given below:

% of Time Frequency remained less than 49 Hz

| September 2008 | October 2008 | November (upto 14th) 2008 |
|---------------------------|-------------------------|---|
| 15.4 % | 8.94 % | 1.95% |

3. The representative of the petitioner informed that there was no bottling up of generation on account of transmission constraints in the country. The entitlements of the

overdrawing constituents in Naphtha and HSD operated generating stations were being scheduled by the petitioner whenever the frequency was below 49 Hz. The primary reason for sustained low frequency, according to the petitioner, was over-drawal by one beneficiary or the other, the respondents herein. In line with the provision of IEGC, the petitioner had been issuing instructions to the defaulting constituents in real time to curtail over-drawals from grid during low frequency conditions. The Commission was informed, the petitioner also informed the Member-Secretary, Northern Regional Power Committee (NRPC) under Section 1.5 of the IEGC who in turn took up the matter with defaulting constituents. The representative of the petitioner alleged that there was no affirmative action by the defaulting constituents and the situation remained alarming. He further informed that demand was presently at low level but with the onset of winter the demand was likely to shoot up which could endanger the grid security unless the respondents took necessary measures.

4. The representative of the petitioner submitted that the Commission in its earlier order dated 22.9.2008 in Petition No.89/2008 filed by SRLDC had stressed the need for advance planning by State utilities to avoid over-drawals from the grid. The representative of the petitioner brought to the Commission's notice the Load Generation Balance Report (LGBR) for Northern Region compiled by NRPC, which revealed the anticipated power supply position of Northern Regional constituents. As on 13.10.2008, the State-wise shortage and arrangements made to procure power from outside the region by different utilities is given below:

Power Supply Position & Open Access (Bilateral) contracts
(As on 13th Oct-08)

| S No. | Area | Shortage (-)/ Surplus (+) in MU/day | | | Open Access Purchase (+)/ Sale (-) in Avg. MU/day | | |
|-------|------------------|--|---------------|-------------|--|-------------|-------------|
| | | Oct-08 | Nov-08 | Dec-08 | Oct-08 | Nov-08 | Dec-08 |
| 1 | Punjab | -19.83 | -13.54 | -10.32 | 0.94 | -- | -- |
| 2 | Haryana | -7.54 | -9.10 | -6.47 | 0.72 | 1.80 | 1.80 |
| 3 | Rajasthan | -5.19 | -16.72 | -18.71 | 16.90 | 8.98 | 9.74 |
| 4 | Delhi | 13.65 | 13.18 | 19.36 | -2.40 | -1.10 | -2.47 |
| 5 | Uttar Pradesh | -34.02 | -45.64 | -23.39 | 2.95 | 0.07 | -- |
| 6 | Himachal Pradesh | -1.35 | -4.72 | -4.40 | 0.70 | -- | -- |
| 7 | Uttarakhand | 0.13 | -2.95 | -3.31 | -1.19 | -- | -- |
| 8 | Chandigarh | 0.42 | 0.27 | 0.24 | -- | -- | -- |
| 9 | Northern Region | -53.73 | -79.22 | -47 | 41.96 | 9.75 | 9.07 |
| 10 | All India | -249 | -264 | -263 | -- | -- | -- |

5. The above table would indicate that most of the States were likely to face higher level of shortages in the month of December 2008 and suitable load management actions were needed.

6. The representative of the petitioner submitted that the Commission, in its order dated 16.10.2008 in suo motu Petition No. 115/2008 had directed the Regional Load Despatch Centres to report cases of over-drawals from the grid by State utilities when the frequency was below 49.0 Hz. He informed that data for four weeks starting from 6.10.2008 was submitted in compliance with these directions. On an enquiry by the Commission, the representative of the petitioner submitted the documentary evidence to non-compliance of the petitioner's instructions issued under section 29 of the Act, undertook to furnish the necessary information within 2 weeks time.

7. The representative of the first respondent, UPPCL prayed for more time for filing reply as according to him, it became aware of the hearing of the petition only on 17.11.2008. None, other than the representative of HVPNL was present on behalf of other respondents side was present. None of the respondents has replied.

8. The Commission after consideration of the above noted facts has decided to allow 2 weeks time to enable the respondents to submit reply. The petition will be re-notified for hearing on 23.12.2008.

(K. S. Dhingra)
Chief (Legal)